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Title: Regarding business of the House.

HON. DEPUTY-SPEAKER: Now, Item No. 14 – Discussion under Rule 193.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): In today's List of Business, Discussion under Rule 193 is already there. A Supplementary List of Business was circulated that Shri Arun Jaitley will lay a statement on the Table of the House just before the House adjourns for the day. Again, the Second Supplementary List of Business has been circulated regarding Shri Nitin Gadkari's Bill titled The Merchant Shipping (Amendment) Bill, 2014. So, we are not certain how it is going on now and whether Discussion under Rule 193 will be concluded first and then Shri Nitin Gadkari's Bill will be taken up, and whether Shri Arun Jaitley will ultimately remain present and increase the excise duty on petrol and diesel which is supposed to skyrocket their prices.

Sir, will you be kind enough to direct hon. Minister of Parliamentary Affairs to clarify the position?

HON. DEPUTY SPEAKER: The Bill of Shri Nitin Gadkari is listed at Serial No. 14A. First, we are taking Item No. 14. After completing it, we will see that.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, my only contention here is that the provision is there that Government may bring in as supplementary agenda certain Bills for consideration and passing, but it is becoming a practice. Two days back, another Bill was introduced and in the afternoon it was there in the Supplementary List, and the Bill was put forth for consideration and passing. It should be an exception. Can the Parliamentary Affairs Ministry and the Government not prepare agenda for the next day with full particulars? It has become an everyday affair.

We know that the Government has certain agenda, but those agenda can be prepared in advance and circulated. This should be an exception.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Sir, we appreciate the point of view raised by the hon. Members. But the fact remains that nothing happens in this House without consultation, and we are trying our best to see that maximum consultation is there whether it is in the Business Advisory Committee where we allot the time, and the decision is taken in your presence and in the Speaker's presence. It does happen that there are certain urgencies at times and we have to take up certain Bills. Hence, Supplementary Business is moved, which is also through a procedure and it goes to the hon. Members. The Minister concerned requests for a waiver, and of course, the Members have a right to move an amendment and give notice, but at the end of the day, the very job, which we have to do, is to legislate for the nation.

The point is well taken, but the Government would like to see that the Bills, which are very important for the country, are passed. We are appreciating your point of view and it is a very valid point, but despite that, the waiver has been obtained from the Speaker. So, we would request that let the Legislative Business continue because the Minister did come and then he had to leave because he said that at 4 o'clock we will be taking up that Bill. So, I would kindly request the Members that this Business has to go on, and it is a part of the procedure. I am sure that the Deputy-Speaker would allow us to carry on with the 193 Debate, and at 4 o'clock we will have that Bill on Merchant Shipping.

SHRI SUDIP BANDYOPADHYAY : Will we conclude the 193 Discussion and then take up the Bill of Shri Nitin Gadkari?

HON. DEPUTY SPEAKER: No.

SHRI RAJIV PRATAP RUDY : No, the Business will carry on.

HON. DEPUTY SPEAKER: It would not conclude at 4 o'clock, and it will continue afterwards.

SHRI SUDIP BANDYOPADHYAY : So, are we starting now with the 193 Discussion?

HON. DEPUTY SPEAKER: Yes, 193 Discussion will go up to 4 o'clock as has been requested by the Government, and thereafter, we will be taking up the Bill. The Discussion under Rule 193 will continue next day also and there would be no problem in it.